

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & BANKING
(REVENUE WING)

NEW DELHI: DATED THE 6th January, 1977.

NOTIFICATION
(INCOME-TAX)

NO. 1615 (F.NO.197/115/76-IT(-I)): In exercise of the powers conferred by clause (iv) of sub-section (3C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the following institutions for the purpose of the said section for and from assessment year 1973-74:-

- "(i) Army Wives Welfare Association, New Delhi.
(ii) Disabled Army Personnel, Widows and Orphans Fund, New Delhi."

(M. SHASTRI)
UNDER SECY. TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Raisani Garden), New Delhi.

Copy to:-

1. Brig. Teg Bahadur Kapur, Deputy-Treasurer, Army Wives Welfare Association and Disabled Army Personnel, Widows and Orphans Fund/ DAPS (W) Army Headquarters, New Delhi.
2. The Commissioner of Income-tax, Delhi-II, Co.-Building, New Delhi, with reference to his letter No. II-II/12(104)/76/2615 dt. 16.1.77
3. All Commissioners of Income-tax.
4. Directors of Inspection (II)/(RMS)/(P&P)/(Inv.), New Delhi.
5. Director of JM services, (Income-tax) 1st Floor, Bikaner-Cholib, Mata Sural Lane, New Delhi (5 copies).
6. All Officers and Sections of I.I. wing of C.B.D.I.
7. Comptroller & Auditor General of India (20 copies).
8. Bulletin Section of Directorate of Inspection (P&P), New Delhi (5 copies).
9. Director of Training, ITO (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.B. Rao, Joint Secy., Ministry of Law, Justice and Co. Affairs (Department of Legal Affairs), New Delhi.

(M. SHASTRI)
UNDER SECY. TO THE GOVERNMENT OF INDIA